

ITEM NO.10 Court 3 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 869/2021

ALL INDIA HIGH COURT EMPLOYEES FEDERATION & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION)

Date : 27-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. P.S. Patwalia, Sr. Adv.
Ms. Mayuri Raghuvanshi, AOR
Mr. Vyom Raghuvanshi, Adv.
Ms. Purvat Wali, Adv.
Ms. Harshika Verma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 07.10.2021.

Dasti, in addition, is permitted.

In the meantime, liberty is granted to serve advance copy on the Standing Counsel for the concerned respondents.

List the matter alongwith W.P.(C) No. 1040 of 2017, 643 of 2015 and 1022 of 1989 before the appropriate Bench.

If any matter is unready, appropriate office report be circulated for consideration.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)